

Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated the 15th December, 2023

Adopted and Confirmed Minutes of the Meeting

Subject: Adopted and Confirmed minutes of 41st Meeting of CAC-reg

The draft minutes of the 41st meeting of Central Advisory Committee held on 24th August, 2023 at Tirupati, Andhra Pradesh chaired by the CEO, FSSAI was adopted and confirmed in the 42nd CAC meeting held on 28th October, 2023 held at Pahalgam, Jammu & Kashmir considering the comments/inputs received from the member. The adopted and confirmed minutes of the 41st meeting is enclosed herewith for information please.



(S. Sharad Rao)
Joint Director (RCD)

Encl: As above

To:

- i. All CAC members;
- ii. Special invitees;
- iii. FSSAI officials.

Copy to:

PS to CEO, FSSAI

2500/ED(RCD)
12/12/23

ED(RCD)

JDCRCD

सीईओ सचिवालय
डायरी सं. 6580....
दिनांक. 11.12.23....

Minutes of the meeting of Central Advisory Committee (CAC)			
Date	24 th August, 2023	Time	9: 30 AM
Location/Venue	Tirupati, Andhra Pradesh	Meeting No.	41 st
List of Attendees	Annexure - I		
Welcome	<p>CEO, FSSAI welcomed all the members present in the meeting and appreciated the efforts of Food Safety Department, Andhra Pradesh for hosting the CAC meeting in Tirupati. He emphasized that Food Safety is the shared responsibility of FSSAI, State/UT governments, FBOs and Consumers. He encouraged States/UTs to ensure compliance with the prescribed standards in their respective area of jurisdiction.</p> <p>CEO, FSSAI informed the CAC participants about the first ever Global Food Regulator Summit held recently on 20-21 July, 2023 at New Delhi in the presence of Honourable Union Minister of Health and Family Welfare, Dr. Mansukh Mandaviya, wherein, he briefed the discussion held on Standard setting of MRLs of Pesticides, basmati rice, organic food, animal feed, Anti-microbial resistance.</p> <p>He stressed upon the requirement of Fortified rice to the children and pregnant women to combat the micronutrient deficiencies for which awareness will be propagated in rural areas of the States/UTs by FSSAI.</p>		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item	Key discussion points	Action required by:	
1. Disclosure of interest by members	Members present at the meeting completed their Specific Declaration of Interest and Declaration concerning Confidentiality.	CAC members	
2. Confirmation of minutes of 40 th Meeting of CAC	The minutes of 40 th meeting of CAC was adopted and confirmed by members of CAC with no further comments and inputs.		
3. Review of performance of States/UTs on 1 st Quarterly Report of 2023-2024	<p>The committee discussed the 1st Quarterly State Performance Report of FY 2023-24. The observations made and decisions taken are as follows: -</p> <p>a) States/UTs :</p> <ul style="list-style-type: none">i. To create posts for recruitment of full time Designated Officers and Food Safety Officers in States/UTs and fill vacant posts, if any, to strengthen the enforcement machinery in the country.ii. To make efforts to bring more food businesses under the regulatory regime through licenses and registrations.iii. To ensure timely processing of applications so as to avoid auto-generation of licenses and Registration.	a) States/UTs b) FSSAI: RCD, Division	

	<ul style="list-style-type: none"> iv. To prioritize inspection of high risk food category as per RBIS and complete the targets assigned in FoSCoS. v. To ensure the reporting of all the samples (enforcement and Surveillance) lifted in the FoSCoS Portal. vi. The performance of States/UTs will be assessed based on the data provided on the FoSCoS only. vii. To expedite filing of adjudication and criminal cases and review the status of cases filed viii. States and UTs to note the revised formulae for calculation of Expected number of FSS as "1.0 x No. of Registrations + 1.0 x No. of Licenses" replacing the previous formula i.e. "0.125 x No. of Registrations + 1.0 x No. of Licenses" in the quarterly report form of Training and Capacity Building. <p>b) FSSAI:</p> <p>RCD :</p> <ul style="list-style-type: none"> i. To make necessary changes in the regulation to enable FBOs to opt for licenses with validity of upto 5 years instead of one year. ii. To review the Fee Structure of FBOs for Licensing and Registration. 	
<p>4. Correctness of data uploaded on Annual and Quarterly Report portals by States/UTs</p>	<p>a) States/UTs:</p> <ul style="list-style-type: none"> i. To ensure timely submission of correct data required for Quarterly/Annual reports as the same information is required for multiple purposes such as Right to Information (RTI) requests, parliamentary inquiries, Public Accounts Committee (PAC) discussions, Ministry considerations, and legal proceedings. ii. To assign a dedicated official responsible for ensuring the accuracy and verification of data prior to its final submission on the portals. It is advised to share a list of these designated officials with FSSAI to facilitate coordination. 	<p>States/UTs</p>
<p>5. State Food Safety Index Ver 2.0 format</p>	<p>a) States/UTs:</p> <ul style="list-style-type: none"> i. To review the format of SFSI enclosed at Annexure - II and provide the comments, if any, positively by 20.09.2023. ii. To ensure the submission of correct and accurate data on various FSSAI portals like FoSCoS, FoSCoRIS, INFoLNET, Quarterly Report and Annual Report Portals etc. The information uploaded on these portals will only be considered for the evaluation of performance of States/UTs in the upcoming SFSI, 2023-2024. 	<p>States/UTs</p>

<p>6. MoU between FSSAI and States/UTs for Strengthening of Food Safety Eco-system in the Country</p>	<p>a) States/UTs:</p> <ul style="list-style-type: none"> i. To finalize the MoU/ Work Plan 2023-2024 positively by 15th September, 2023 for release of first tranche ii. To submit the UC of FY 2021-2022, if not submitted yet. <p>b) FSSAI:</p> <p>RCD: To liaise with the Finance Division for the purpose of releasing of 25% of the capital grant-in-aid in advance to States/UTs for the Financial Year 2023-24. The remaining funds will be disbursed upon the submission of evidence demonstrating the incurred liabilities by the respective States.</p>	<p>a) States/UTs; b) FSSAI: RCD</p>
<p>7. Extension of Surveillance Drive on Fortified Rice Kernels (FRK)</p>	<p>a) States/UTs:</p> <ul style="list-style-type: none"> i. To take enforcement action against FRK manufacturers as per the FSSAI order dated 11.08.2023 on enforcement sampling and prosecution thereafter, if any, in a time bound manner i.e. from 16th August - 15th September, 2023. ii. To organize additional IEC Activities regarding Fortified Rice. iii. To conduct rigorous Inspection for FRK Manufacturers. iv. To encourage Fortified Rice Manufacturers to take FoSTaC Training. v. To submit proposals on establishment of labs for Fortified Rice testing and analysis. <p>a) FSSAI</p> <p>SBCD: To create awareness among consumers about benefits of Fortified Rice through various IEC activities like videos, radio jingles and campaigns.</p>	<p>a) States/UTs; b) FSSAI: SBCD</p>
<p>8. Implementation of National Annual Surveillance Plan for FY 2023-24 & FY 2024-25</p>	<p>a) States/UTs</p> <ul style="list-style-type: none"> i. Commissioners of Food Safety in respective States/UTs to adhere to the NASP and if required, may formulate their own State/UT- specific plans under intimation to FSSAI HQ. ii. CFS to monitor the implementation of NASP through recently launched Data Analytics Tool – through FoSCoS Dashboard. iii. To submit the report of NASP to FSSAI by 15.09.2023. 	<p>States/UT</p>
<p>9. Recent Developments in Licensing and Registration</p>	<p>a) States/UTs</p> <ul style="list-style-type: none"> i. To issue temporary Registration Certificate to the vendors for seasonal or event based food businesses for 3 months or until the last day of the event, whichever is earlier with a fee of Rs. 100 (equal to a one-year regular registration fee) with no provision of renewal. ii. CFS to direct the respective field officers [DOs/RAs] in their jurisdiction to process the applications of Special Category in 	<p>States/UTs</p>

<p>10. Social and Behavioural Change</p>	<p>1:1 ratio with regular applications.</p> <p>a) States/UTs</p> <ol style="list-style-type: none"> i. Priority should be given to the development of Healthy and Hygienic Food Streets in States/UTs that have already received sanction orders for this purpose. ii. States/UTs that have not yet determined the locations for such food streets are urged to promptly identify suitable areas and submit their proposals to the National Health Mission (NHM) under the Ministry of Health and Family Welfare (MoHFW). These proposals should be sent through the appropriate official channels to the email address pipprocess2023.24@gmail.com, with a copy sent to urbanhealthsection2017@gmail.com. The <u>Proposal is to be sent from State NHM to NHM (MoHFW).</u> iii. States/UTs, yet to conduct Eat Right Millets Mela, may share their plan at the earliest to iec@fssai.gov.in. States/UTs, who have already conducted Melas and Walkathons may share their details along with photographs. iv. Eat Right District Challenge: The concerned cities/districts of seven States/UTs namely, Assam (Jorhat, Sonitpur); Haryana (Charkhi Dadri, Rohtak); Jammu & Kashmir (Pulwama, Baramula); Jharkhand (Purbi Singhbhum, Ramgarh, Lohardaga, Sahibganj, Garhwa, Simdega, Godda, Khunti, Saraikela, Bokaro, Dumka, Hazaribagh, Palamu, Dhanbad, Kodarma, Gumla, Jamtara, Latehar, Pakaur, Deoghar, Ranchi, Giridih); Odisha (Bhubaneswar, Sambalpur, Cuttack); Puducherry (Puducherry); Uttar Pradesh (Saharanpur, Agra, Bareilly) to submit the UC and transferred back the unutilized funds to FSSAI Bank Account by 31.08.2023 else the amount from the revenue generated through State License/Registration fee for the States/UTs will be deducted. v. Eat Right Mela: Food Safety Commissioners to share Utilization Certificate (UC) for the 50% advance payment released to them along with the statement of expenditure latest by 15th September 2023, so that balance amount (if any) can be disbursed from FSSAI. 	<p>a) States/UTs b) FSSAI: SBCCD</p>
--	--	--

	<p>b) FSSAI:</p> <p>SRCD:</p> <ol style="list-style-type: none"> i. To extend the timeline for the assessment of the FRC by 3 months ii. To liaise with Finance Division for Sharing the details for point no. iv. above. 	
11. Training and Capacity Building	<p>a) States/UTs</p> <ol style="list-style-type: none"> i. To utilize the fund provided/being provided under MoU(s) for organising FoSTaC trainings and expedite FoSTaC training programmes so that the target to train 25 lakh FBOs may be achieved within the given timeline. ii. To provide the details of FoSTaC nodal officer in the prescribed format for providing Login ID/Password. iii. To provide inputs/suggestions on the 3rd Edition of FSO Manual by 10th September, 2023. 	States/UTs
12. Credible Food Testing and Effective Surveillance	<p>a) States/UTs:</p> <ol style="list-style-type: none"> i. To depute the FSWs at Places of Worship (PoWs) with mass gathering such as at Tirupati, Varanasi, Amritsar etc. ii. To share the proposal for setting up of laboratories at PoWs with big gatherings in their respective States/UTs, if any for testing and analysis of food at PoWs. iii. To provide the list of Food Analyst to facilitate FSSAI in establishing a unified repository for all Food Analysts and Public Analysts. <p>b) FSSAI</p> <p>QA Division: to write to States/UTs to direct the laboratories to get certification from APEDA and FSSAI both for testing of organic food products.</p>	<p>a) States/UTs</p> <p>b) FSSAI: QA Division</p>
Concluding Remarks of CEO, FSSAI	<p>At the conclusion of the meeting, CEO, FSSAI reiterated the importance of surveillance drives, modernization of street food hubs, and inspection of slaughter houses etc.</p> <p>He requested the states to make efforts to achieve the target of FoSTaC training of 25 Lakh Food Business Operators (FBOs) in the next 3 years as announced by the Hon'ble Union Minister of Health and Family Welfare, Dr. Mansukh Mandaviya on the occasion of World Food Safety Day (7th June, 2023).</p> <p>He requested the States to identify and implement the 100 Food Street Hubs in various states with the assistance of Government of India.</p> <p>He thanked the state of Andhra Pradesh and its team for their wholehearted effort in organising the CAC meeting, and confirmed holding 42nd CAC meeting in the Union Territory of Jammu & Kashmir, tentatively in the last week of October, 2023.</p>	

He also acknowledged the inputs and suggestions received from CAC participants during the meeting to improve the overall food safety ecosystem in the Country.

The meeting ended with a vote of thanks to all the members of States/UTs and other CAC members.



(G. Kamala Vardhana Rao)
Chief Executive Officer, FSSAI

ANNEXURE – I

List of Participants

1. Sh. G. Kamala Vardhana Rao, IAS, CEO, FSSAI- In Chair

Representatives of Ministries/ Departments: -

1. Dr. Gagan Garg, Deputy Commissioner, D/o Animal Husbandry and Dairying
2. Dr. Addanki Vamsi Krishna, Scientist 'F', DBT
3. Sh. Neeraj Arora, Deputy Director, M/o MSME
4. Smt. Vayaila Rungsung, Director, MoFPI

Commissioners of Food Safety of States/UTs:

1. Sh. J. Nivas, Commissioner of Food Safety, Andhra Pradesh
2. Ms. Hari Chandana Dasari, Commissioner of Food Safety, Telangana
3. Sh. Shakeel-UI-Rehman, Commissioner of Food Safety, Jammu and Kashmir
4. Sh. Abhimanyu Kale, Commissioner of Food Safety, Maharashtra
5. Dr. Abhinav Trikha, Commissioner of Food Safety, Punjab
6. Sh. Nakate Shiv Prasad Madan, Commissioner Food Safety and Drug Control, Rajasthan
7. Thiru. R. Lalvena, Commissioner of Food Safety, Tamil Nadu
8. Sh. V. R. Vinod, Commissioner of Food Safety, Kerala
9. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
10. Dr. Sudam Khade, Commissioner of Food Safety, Madhya Pradesh
11. Ms. Jyoti J. Sardesai, Commissioner of Food Safety, Goa

Members from various fields (Other than CFS):

1. Ms. Indrani Kar, Principal Advisor, Food Industry
2. Sh. Chinnusamy C, Retd. Professor, Agriculture
3. Ms. S. Saroja, Executive Director, Citizen Consumer and Civic Action Group
4. Sh. George Cheriyan, Director, CUTS, Consumers
5. Dr. Balwinder Singh Bajwa, Director & CEO, EFRAC Lab, Food laboratories
6. Sh. Manoj Pareek, Head R&D, HUL, Food Industry

Representatives from States/UTs:

1. Dr. Ghanashyam Luitel, Additional Director, FDA, Sikkim
2. Sh. Neeraj Kumar, Joint Commissioner of Food Safety, Himachal Pradesh
3. Sh. D. K. Sharma, Joint Commissioner of Food Safety, Haryana
4. Sh. Anupam Gogoi, Food Analyst, Assam
5. Sh. Surendra Roy, OSD, Bihar
6. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
7. Sh. Vinod Kumar Gupta, Food Safety Officer, Chhattisgarh
8. Sh. Revti Raman Dewangan, Food Safety Officer, Chhattisgarh
9. Dr. Prakash, Deputy Commissioner (Admin), Office of Food Safety & Standards Authority, Karnataka
10. Dr. S. Rajen Singh, Joint Commissioner of Food Safety, Manipur
11. Mr. Ashok Kumar Singh, Designated Officer, NCT of Delhi
12. Sh. Thamchos Gurmeet, Assistant Commissioner, Ladakh
13. Sh. Hari Shankar Singh, DCFS, Uttar Pradesh

FSSAI Officials: -

1. Ms. Inoshi Sharma, ED (CS)
2. Dr. Satyen Kumar Panda, Advisor, QA
3. Dr. Ajai Prakash Gupta, Director, QA
4. Sh. S Sharad Rao, Joint Director, RCD
5. Ms. Apoorva Srivastava, Assistant Director, RCD
6. Sh. Amit Jha, Technical Officer, RCD

7. Ms. Divya, Technical Officer, RCD
8. Sh. Saurabh Kumar Dubey, Technical Officer, RCD

Members, Representatives and Officials joined through Video Conferencing: -

1. Sh. Anil Mehta, Regional Director-SR
2. Ms. Pritee Chaudhary, IRS, Regional Director-WR
3. Regional Director-ER
4. Ms. Gunjan Jha, Subject Matter Specialist, Agriculture
5. Dr. Sivalinga Prasad Vasireddi, Chairman, Vimta Labs, Food Laboratories
6. Sh. H.G. Koshia, CFS, Gujrat
7. Ms. Pratiksha, FSO, Orissa
8. Sh. N Ramadasan Nair, Designated Officer, Andaman & Nicobar
9. Sh. O D Sangma, DCFS, Meghalaya
10. Mr. Ganesh Kandwal Dy commissioner FDA Uttarakhand
11. Mr. Lokam Mangha, DFSC, Arunachal Pradesh
12. Dr Anuradha Majumdar, DCFS, Tripura
13. Food Safety Department, Nagaland
14. Ms. Seema Udaipuri, DCFS, Jharkhand

Regrets:

1. Dr. Devinder Dhingra, Principal Scientist, ICAR, Research Bodies
2. Dr. Sandeep Kumar Sharma, Senior Scientist, CSIR-IITR, Research Bodies
3. Sh. Dayanand Sawant, Assistant Commissioner, D/o Animal Husbandry & Dairying
4. Sh. Vishwajeet Haldar, Deputy Commissioner (S&R), D/o Food & Public Distribution
5. Commissioner of Food Safety, UT of Daman Diu & Dadra Nagar Haveli
6. Commissioner of Food Safety, UT of Puducherry
7. Commissioner of Food Safety, UT of Lakshadweep
8. Commissioner of Food Safety, Mizoram
9. CFS of States/UTs (Andaman & Nicobar Islands, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Ladakh, Manipur, Meghalaya, Nagaland, Odisha, Sikkim, Tripura, Uttarakhand, and Uttar Pradesh). However, representatives of these CFS of States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.

ANNEXURE - II
SFSI Ver 2.0

Performance Indicators	Objective	Evaluation Parameters	Future Road Map
Sampling and Inspection	To evaluate the Frequency and coverage of food safety inspections and sampling (Enforcement and surveillance) conducted in a FY by States/UTs	<ul style="list-style-type: none"> • Enforcement Sampling against target sampling (5 per month per FSOx12) • Surveillance Sampling against target sampling (25 per month per FSOx12)) • Inspection conducted against target Inspections allocated (10 per month per FSOx12)) <p><i>Note: all the information will be taken from FoSCoS and FoSCoRIS</i></p>	The output of the enforcement activities will reflect the efficiency of the existing strength of manpower in the State/UT which helps in identifying the gap and requirements
Accessibility through Digital Platform	To evaluate the implementation of digital technology for real-time reporting, data sharing, and monitoring. Use of digital platforms for communication, complaint handling, and information dissemination	Uploading food testing report in FoSCoS portal through InFoLNET channel (No. of lab reports/ Total samples lifted) <i>Note: all the information will be taken from FoSCoS and InFoLNET</i>	It enable access of all the interconnected information related to enforcement activities through one portal
Compliance and Violation Response	To evaluate the effectiveness in identifying and addressing non-compliance issues and appropriate and timely action taken against violations, including penalties and recalls.	Improvement notices issued /other enforcement actions against total no. of non-conformance <i>Note: all the information will be taken from FoSCoS</i>	<ul style="list-style-type: none"> • Track record of follow-up and resolution of non-compliance cases. . • Accessibility of food safety information, reports, and enforcement outcomes to the public. • Regular publication of state/UT-specific food safety performance reports.
Process of License and Registration	To evaluate the effective licence and registration process	<ul style="list-style-type: none"> • No. of Auto-generation of New License/Registration • First Response to Application (License/Registration) <p><i>Note: all the information will be taken from FoSCoS</i></p>	Timely issuance of licenses by officials within the designated timeframe.
Food Testing Infrastructure	To measure availability of adequate testing infrastructure with trained manpower in the States/ UTs for testing food samples.	<ul style="list-style-type: none"> • NABL Accreditation of Labs • Utilization of FSW • utilization of InFoLNet (Indian Food Laboratories Network) <p><i>Note: all the information will be taken from inFoLNet</i></p>	<ul style="list-style-type: none"> • Accreditation of the Laboratories across the Country for the effective testing of food samples. • Track record of laboratories infrastructure, testing reports and manpower available in the laboratories through InFoLNet

			<ul style="list-style-type: none"> • Effective utilization of Food Safety on Wheels to reach out to consumers through as many touch points as possible.
Eat Right Initiatives and State/UT led Awareness activities	To transform food system of the country in order to ensure safe, healthy and sustainable food for all Indians	<ul style="list-style-type: none"> • Eat right Initiatives and challenges • Consumer awareness activities conducted by States/UTs 	The effective implementation of initiatives and the schemes will be able to ensure the citizen of country that the food available to them is safe and wholesome.
Improvement in SFSI parameters	To recognizing the efforts made by states in improving overall food safety performance,		

0-0-0-0-0